

10.10 hrs.

## AIRCRAFT (AMENDMENT) BILL\*

THE MINISTER OF STATE IN THE  
MINISTRY OF TOURISM AND CIVIL  
AVIATION (DR. SAROJINI MAHISHI) :  
I beg to move for leave to introduce a Bill  
further to amend the Aircraft Act, 1934.

MR. SPEAKER : The question is :

"That leave be granted to introduce  
a Bill further to amend the Aircraft Act,  
1934."

*The motion was adopted.*

DR. SAROJINI MAHISHI : I introduce  
the Bill.

SUPREME COURT JUDGES (CONDI-  
TIONS OF SERVICE) AMENDMENT  
BILL\*

THE MINISTER OF LAW AND JUSTICE  
(SHRI H. R. GOKHALE) : I beg to  
move for leave to introduce a Bill to amend  
Supreme Court Judges (Conditions of Service)  
Act, 1958.

MR. SPEAKER : The question is :

"That leave be granted to introduce  
a Bill to amend the Supreme Court Judges  
(Conditions of Service) Act, 1958."

*The motion was adopted.*

SHRI H. R. GOKHALE : I introduce†  
the Bill.

10.11 hrs.

HIGH COURT JUDGES (CONDITION  
OF SERVICE) AMENDMENT BILL\*

THE MINISTER OF LAW AND JUSTICE  
(SHRI H. R. GOKHALE) : I beg to  
move for leave to introduce a Bill further to  
amend the High Court Judges (conditions of  
Service) Act, 1954.

MR. SPEAKER : The question is :

"That leave be granted to introduce  
a Bill further to amend the High Court  
Judges (Conditions of Service) Act, 1954."

*The motion was adopted.*

SHRI H. R. GOKHALE : I introduce†  
the Bill.

CONSTITUTION (TWENTY-SEVENTH  
AMENDMENT) BILL\*

THE MINISTER OF STATE IN THE  
MINISTRY OF HOME AFFAIRS (SHRI  
K. C. PANT) : I beg to move for leave to  
introduce a Bill further to amend the Con-  
stitution of India.

MR. SPEAKER : The question is :

"That leave be granted to introduce  
a Bill further to amend the Constitution  
of India."

*The motion was adopted.*

SHRI K. C. PANT : I introduce the  
Bill.

10.12 hrs.

GOVERNMENT OF UNION TERRITO-  
RIES (AMENDMENT) BILL\*

THE MINISTER OF STATE IN THE  
MINISTRY OF HOME AFFAIRS (SHRI  
K. C. PANT) : I beg to move for leave to  
introduce a Bill further to amend the Govern-  
ment of Union Territories Act, 1963 and also  
further to amend the Sixth Schedule to the  
Constitution and the Representation of the  
People Act, 1950.

MR. SPEAKER : The question is :

"That leave be granted to introduce  
a Bill further to amend the Government  
of Union Territories Act, 1963 and also  
further to amend the Sixth Schedule to the

\*Published in Gazette of India Extraordinary, Part II, section 2, dated 21.12.71

†Introduced with the recommendation of the President.